

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2654 of 2000

New Delhi, this the 19th day of December, 2000

HON'BLE MR.KULDIP SINGH, MEMBER (JUDL)

R.A. Bhatnagar
(Retired SDE)
BG-1063, Sarojini Nagar,
New Delhi-22

-APPLICANT

(By Advocate: Shri S.N.Anand)

Versus

1. The Secretary,
Ministry of Communications
(Department of Telecom)
Sanchar Bhawan
20, Ashoka Road,
New Delhi-1

2. Member Services
Department of Telecom
Sanchar Bhawan
20, Ashoka Road,
New Delhi-1

3. Assistant Director General (Vig.II)
Department of Telecom
West Block-1, Wing-2
R.K.Puram, Sector-1
New Delhi-66

4. The Chief General Manager
UP (West) Telecom, Circle
Dehra Dun-248001

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member (JUDL)

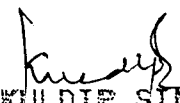
Applicant has filed this OA for a direction to respondents to pay full salary and allowances to him for the period of suspension treating the said period spent on duty and for release of increments falling on 1.3.97, 1.3.98, 1.3.99 and 1.3.2000.

2. Learned counsel for the applicant has submitted that some disciplinary proceedings were taken up against the applicant and before the proceedings started, the applicant was placed under suspension.

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However on 16.12.99 when the competent authority revoked the suspension of the applicant, he did not mention as to how the period of suspension between 22.1.97 to 16.12.99 will be treated - whether spent on duty or dies non.

3. I feel that this OA can be disposed of with a direction to respondents to take a decision on applicant's suspension period within a fixed time frame. I accordingly dispose of this OA with a direction to respondents to pass a detailed, speaking and reasoned order to the effect as to how the period of suspension of applicant from 22.1.97 to 16.12.99 shall be treated, within a period of two months from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

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